in six months continuous service on works other than a Project, should be afforded temporary status, whereby they become entitled to all the rights and privileges (including pay and allowances), as admissible to temporary rallway servants. These instructions are applicable on all Indian Railways and no change therein is contemplated.

## Statement

STATEMENT SHOWING THE TOTAL NUMBER OF CASUAL LABOURERS EMPLOYED ON INDIAN RAILWAYS AS ON 31.3. 1969.

Railway		Number
Central		39942
Eastern		46734
Northern		52811
North Eastern		12140
Northeast Frontier		4039
Southern		34089
South Central		<b>340</b> 85
South Eastern		68624
Western		34050
C.L.F.		779
I.C.F.		1090
D.L.W.		658
	Total :	2,29,041

## Shifting of Industries by the Birlas from West Bengal

SHRI MAYAVAN: **\***584. SHRI CHENGALRAYA NAIDU: SHRI SAMINATHAN: SHRI N.R. LASKAR 1

Will the Minister of INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

- (a) whether it is a fact that the Birlas have decided to shift their offices and factories to other States in view of the situation created by the insecurity prevailing in West Bengal :
- (b) whether it is also a fact that big officers of this concern have been assaulted

and their functioning made impossible.

- (c) if the reply to parts (a) and (b) above be in the affirmative, whether this will have great impact on the economy of the country and particularly of the West Bengal State: and
- (d) if so, the steps being considered by the Union Government in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED); (a) It is learnt that certain companies of the Birla Group are proposing to shift their administrative offices from their present premises to the factory sites.

- (b) Government have no detailed information in this regard.
- (c) and (d). The permission of the Government of India is required to the shifting of licensed undertakings from one State to another. No licensed industrial undertaking of the Birla Group has recently shifted outside the State of Bengal and, as such, the production capacity within that state has not altered. At the same time, the rate of industrial growth and the industrial climate in a particular region would depend considerably on the overall labour conditions as well as problems of security and law and order and it is hoped that conditions in West Bengal will improve in the near future.

## Tractor Manufacturing Units

- SHRI G.Y. KRISHNAN: Will the Minister of INDUSTRIAL DEVELOP-MENT, INTERNAL TRADE AND COM-PANY AFFAIRS be pleased to state 1
- (a) which of the tractor manufacturing units in the country are working with the collaboration of any other country; and
- (b) the names of collaborating countries along with the terms of agreements entered into with them?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F.A. AHMED); (a) and (b). Details of the foreign collaboration arrangements which the tractor manufacturing units have entered into are as under :

- 1. M/s. Tractors & Farms Equipment Ltd, Madras. They have entered into collaboration with M/s. Massey Ferguson of Canada and their Associates of U.K. The foreign firm hold shares to the extent of 49% in the Indian Company and get royalty on the tractors/parts and accessories manufactured, assembled and finished by the Indian company.
- 2. M/s. International Tractors Co. of India Ltd. Bombay. This unit has entered into collaboration with M/s. International Harvestor Co. of U.K. The foreign film have been permitted to hold shares to the extent of 25% in the Indian company and get manufacturing and research fee on tractors and royalty on all spare parts manufactured by the Indian company.
- 3. M/s. Eicher Tractors India Ltd., Faridabad. The firm has entered into collaboration with M/s. Gebr. Eicher Trakteren-fabrick of W. Germany. The foreign firm holds shares to the extent of about 17% and get royalty on the tractors and parts.
- 4. M/s. Hindustan Tractors Ltd. Baroda. This unit has entered into collaboration with M/s, Motokov of Czechoslovakia. They get royalty on all components actually manufactured by the Indian Company.
- 5. M/s. Escorts Ltd. Faridabad. This company have entered into collaboration with M/s. Motoimport of Poland. The foreign firm was paid Rs. 5.50 lakhs as documentation fee for the supply technical know-how to the Indian firm.

## असिल भारतीय रेलवे अनुसचिवीय कर्मचारी संघ द्वारा ज्ञापन

\*586. श्री रामावतार शास्त्री: क्या रेखवे मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि अखिल भारतीय रेलवे अनुसचिवीय कर्मचारी संघ का एक प्रति-निधि मंडल 13 अगस्त, 1969 को रेल भवन, नई दिल्ली में रेलवे बोर्ड के सम्बन्धित अधिका-रियों से मिला था:
- (स) क्या उक्त प्रतिनिधि मंडल ने उनको ज्ञापन दिया था और यदि हां, तो उसका ब्यौरा क्या है:
- (ग) क्यायह भी सच है कि प्रतिनिधि मंडल को आइवासन दिया गया था कि जनवरी के अन्त तक उनकी मांगे पूरी कर दी जायेंगी; घोर
- (घ) यदि हां, तो क्या उपर्युक्त म्राश्वासन को इस बीच परा कर दिया गया है: और यदि नहीं, तो इसके क्या कारण हैं?

रेलवे मंत्री (भी नन्दा): (क) से (ग). अखिल भारतीय रेलवे धनसचिवीय कर्मचारी संब की बोर से जब कुछ संसद सदस्य 13 अगस्त. 1969 को तत्कालीन रेल मंत्री से मिले थे. तो उन्होंने उनके सामने दो मूरूय मांगें रखी थीं. अर्थात

- (1) रेलवे अनुसचिवीय कर्मचारियों के संवर्गमें पदों को अपग्रेड करने का जो वचन दिया गया था, उसकी घोषणा के लिए एक महीने की अविध निर्धारित की जाये:
- (2) संब को मान्यता दी जाये।
- (घ) रेल मंत्री ने इन मांगों पर विचार करने का वचन दिया था। इन मांगों की जांच की जा चुकी है। जहांतक उपर्युक्त (1) का सम्बन्ध है, सरकार के इस विनिश्चय की घोषणा की जा जुकी है कि तीसरी और चौथी श्रेणी के सभी ग्रेडों के जो कर्मचारी दो वर्ष से अधिक से प्रपने वेतनमान के अधिकतम पर रहे हैं.